

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 161/7/NCLT/AHM/2017

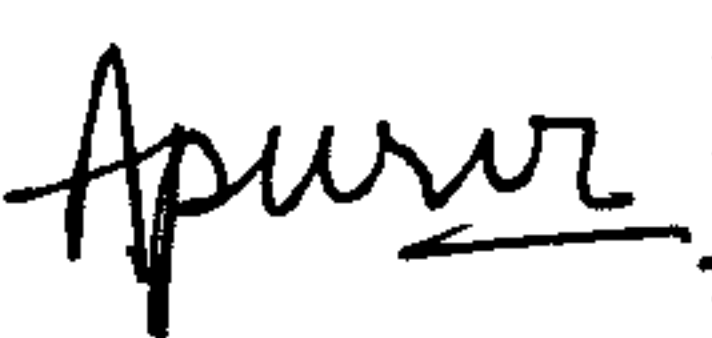
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

Name of the Company: BMW India Financial Services Pvt Ltd
V/s.
Parsoli Motor Works Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---------------------------------------------------------------------------------------|
| 1. | APURVA S. VAKIL | ADVOCATE | FOR Petitioner |  |
| 2. | | | | |

ORDER

Learned Advocate Mr. Apurva S Vakil present for Financial Creditor/Petitioner.
None present for Respondent.

Proof of dispatch of application on Respondent filed.

Petitioner shall file proof of service of copy of application on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 20.11.2017 for objections of Respondent and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of November, 2017.